

**Central Administrative Tribunal
Madras Bench**

OA 310/00101/2020

Dated Friday the 24th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

L. Susila
No. 126, II Perumal Koil Street
Nallur Colony, Minjur Post
Ponneri Taluk, Tiruvallur Dist.
601 203.

... Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep. by
Member Staff
Railway Board
Rail Bhavan
New Delhi – 110 003.

2. The General Manager
Southern Railway
Park Town, Chennai – 3.

3. The Workshop
Personnel Officer
Loco Works, Perambur
Chennai -600 023.

... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the representation dated 24.04.2019 made pursuant to letter No. LW/RTI/2018-19/83/04/15 dated 10.04.2019 and, the service book of late E. Loganathan and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is the widow of Late E. Loganathan, Ex Technician under the respondent and consequent to the death of E. Loganathan the applicant was extended with family pension whereas she was not given Fixed Medical Allowance. Hence the applicant represented for Fixed Medical Allowance and she has also produced the documents as sought by the respondents vide representation dated 24.04.2019 and also gave another representation dt. 11.10.2019. But there is no response. Hence the applicant has filed this OA.

3. *Learned counsel for the applicant produces a copy of the clarification dt. 15.09.2009 issued by the Railway Board and submits that the applicant will be satisfied if her representation is disposed of in the light of the aforesaid Railway Board clarification within a time limit stipulated by this Tribunal.*

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no

objections in disposing of the representation pending before the competent authority.

5. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexures A4 and A5 representations of the applicant dated 24.04.2019 and 11.10.2019 in accordance with law and in the light of the aforementioned Railway Board clarification dt. 15.09.2009 and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

24.01.2020

(P. Madhavan)
Member (J)